

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.72085 of 2013

(Arising out of Order-in-Appeal No.30/CE/BBSR-II/2012 dated 6 November 2012 passed by Commr.(Appeals) of Central Excise, Customs & Service Tax, Bhubaneswar.)

M/s. Hindalco Industries Ltd.

...Appellant

VERSUS

**Commr. of Central Excise, Customs & Service Tax, BBSR-II
.....Respondent**

APPEARANCE

Shri Dipro Sen (Advocate) & Ms.S.Mundra (C.A.) for the Appellant (s)
Shri H.S. Abedin, Authorized Representative for the Revenue

**CORAM: HON'BLE SHRI P. ANJANI KUMAR, MEMBER(TECHNICAL)
HON'BLE SHRI P. DINESHA, MEMBER(JUDICIAL)**

DATE OF HEARING : 27 August 2019
DATE OF DECISION : 27 August 2019

The Appeal is allowed with consequential relief, if any. For order, see order of date in Excise Appeal No.743 of 2012.

SD/
**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**

SD/
**(P. DINESHA)
MEMBER (JUDICIAL)**